

Shri B. R. Bhagat: So far as India is concerned, fresh efforts have been made; I cannot say about the other side.

Shri A. C. Guha: There were so many conferences with Pakistan. When was this matter last discussed?

Shri B. R. Bhagat: This was discussed last in June, 1950.

Dr. Lanka Sundaram: May I know whether the Government of India propose to implement early the recommendations of the Banks Liquidation Proceedings Committee, in para ninety, where three recommendations were made suggesting some reliefs for displaced banks, whose funds are locked up in Pakistan?

Shri B. R. Bhagat: I want notice of the question.

Shri Badsnah Gupta: May I know what amount is due to displaced persons living in Pakistan from Banks in India?

Shri B. R. Bhagat: As I answered already, the information is not available.

Shri Sarangadhar Das: May I know if any accounts from Banks in India have been transferred to Pakistan because the depositors live in Pakistan now?

Shri B. R. Bhagat: That is the matter under consideration in the Implementation Committee.

Mr. Deputy-Speaker: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

ADMINISTRATIVE REFORMS FOR TRIPURA AND MANIPUR

***742. Shri Madhao Reddi:** Will the Minister of States be pleased to state whether any scheme of Administrative reforms has been finalised for the States of Tripura and Manipur after the visit of the Home Minister recently to those States?

The Minister of Home Affairs and States (Dr. Katju): It has been decided to set up Councils of Advisers for Manipur and Tripura under Section 42 of the Part C States Act, 1951. Formal notifications appointing the Advisers and defining their powers will be issued shortly.

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EXPERT COMMITTEE (EXCISE)

***748. Dr. Amin:** (a) Will the Minister of Finance be pleased to state what are the recommendations of the Expert Committee (Excise)?

(b) Do Government propose to publish the report of this Committee and if so, when?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) With reference to part (a) of the question, attention of the Member is invited to the reply given by me on the 2nd March, 1953 in reply to a similar question, No. 417 by Shri S. N. Das.

(b) Yes, Sir. The Report of the Expert Committee (Excise) has already been printed and will be released for publication very shortly.

INSURANCE COMPANIES

***753. Pandit Munishwar Datt Upadhyay:** Will the Minister of Finance be pleased to state the total number of the Indian and non-Indian Insurance Companies doing insurance business in India at the end of 1952 and how many of them were doing life business?

The Minister of Finance (Shri C. D. Deshmukh): (i) The total number of insurers as on 31-12-52—

Indian.	222.
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Non-Indian.	102.
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(ii) The number of insurers doing life business—

Indian	164.
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Non-Indian	17.
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- TOBACCO-TAX

***757. Shri Shobha Ram:** Will the Minister of Finance be pleased to state:

(a) whether Government are aware of the fact that the tobacco-tax is assessed on the standing crop and if so, under what law it is being assessed; and

(b) whether such assessment is in contravention of the rule under the Act which gives the curer a right to get the product weighed by the officer?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) and (b). The existing Central Excise law requires the tobacco-curer, who chooses to pay duty on his cured produce, to pay such duty immediately on curing, by applying to the nearest excise officer and getting the produce weighed in his presence